

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-308
IB-2414/ND/2019

IN THE MATTER OF:

Argus Global Logistics Pvt Ltd
Vs.
Stockflow Express Pvt Ltd

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 23.10.2019

CORAM:

JUSTICE SHRI R.D. KHARE (Retd.)
HON'BLE MEMBER (JUDICIAL)

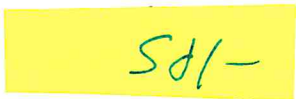
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : Adv. Sowmya Saikumar
For the Respondent :

ORDER

Ld. Counsel for the petitioner has put in appearance and states that service has been effected on the respondents by e-mail. Affidavit of service has been filed with the Registry. None present on behalf of the respondent. Therefore, they are proceeded ex-parte. To come up for final arguments on 19.11.2019.


(SUMITA PURKAYASTHA)
MEMBER (T)


(JUSTICE SHRI R.D. KHARE)
MEMBER (J)